

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

815/252(ND)/2018

IN THE MATTER OF:
M/s Miric Biotech Ltd.

...PETITIONER

...RESPONDENT

Section
Under Section 252

Order delivered on 08.08.2019

Coram:
Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner	: M.S. Husain, Adv.
For the HAS	: CS Priya Garg, Intervener
For the AROC	: M. Yadubhushana Rao, Adv.

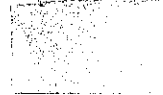
ORDER

Counsel for the appellant is present. Company Secretary Ms. Priya Garg appearing on behalf of the Hindustan Automotive Store had appeared and submitted that an agreement with the appellant has been entered into by M/s Hindustan Automotive Store subsequent to the cancellation of registration by ROC of the company. Therefore, the appellant is directed to file a short affidavit explaining as to how the company who registration is cancelled has entered into an agreement with Hindustan Automotive Store. The company Secretary of Hindustan Automotive Store is also directed to provide a copy of the

application filed by them in the matter to the Advocate for appellant as well as other parties. AROC is present and their report is available on record. No one represented by the Income Tax. Post the matter for further consideration on 30th August, 2019.

Sd-

(V.K. Subburaj)
Member (T)



Sd-

(P.S.N. Prasad)
Member (J)